

ITEM NO.12

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13374-13375/2025

[Arising out of impugned final judgment and order dated 24-01-2025 in CMAPPL No. 49658/2024 19-07-2024 in WPC No. 12275/2023 passed by the High Court of Delhi at New Delhi]

NEW DELHI NATURE SOCIETY
THROUGH VERHAEN KHANNA

Petitioner(s)

VERSUS

DIRECTOR HORTICULTURE
DDA & ORS.

Respondent(s)

[TO BE TAKEN UP AS FIRST CASE]

IA No. 164887/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 108599/2025 - PERMISSION TO PLACE ADDITIONAL FACTS AND
GROUNDS

Date : 24-03-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Ms. Rukhsana Choudhury, AOR
Ms. Amita Singh, Adv.
Ms. Shumaila, Adv.

For Respondent(s) :Mr. Nitin Mishra, AOR
Ms. Mitali Gupta, Adv.

Mr. Aishwarya Bhati, A.S.G. (NP)
Mr. Gurmeet Singh Makker, AOR
Ms. Ruchi Kohli, Sr. Adv.
Mr. Piyush Beriwal, Adv.
Ms. Chitrangda Rastravara, Adv.
Mr. Pratyush Srivastava, Adv.
Mr. Rohan Gupta, Adv.

Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Hearing concluded.

Orders reserved.

Learned counsel appearing for the petitioner may file their written submissions within two weeks and serve a copy of the same to the learned counsel appearing for the DDA, whereof the DDA will have two weeks' further time to submit their written submissions.

**(SHIPRA NARANG)
SENIOR PERSONAL ASSISTANT**

**(RANJANA SHAILEY)
ASSISTANT REGISTRAR**